

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE ELEVENTH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 7313 OF 2026

Between:

Chirag Agarwal, S/o. Deepak Agarwal Proprietor of Shree Govind Trading Co
Age 25 years, Occ. Business R/o.20-3-951, Shah Gunj, Charminar,
Hyderabad-500 002

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Home Department, Dr. B.R. Ambedkar Secretariat, Hyderabad
2. The State of Andhra Pradesh, Represented by its Principal Secretary, Home Department, A.P. State Secretariat, Velagapudi, Amaravathi
3. The Superintendent of Police, Eluru District, Eluru, Andhra Pradesh
4. The Station House office/Inspector of Police, Eluru I town Police Station Eluru, Eluru District, A.P.
5. The Branch Manager, HDFC Bank, Begum Bazar Branch Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order or writ or direction, more preferably one in the nature of a writ of mandamus declaring the action of 5th respondent HDFC Bank in Debit freezing the Current Bank account no.50200067703811 on the notice dt.09.01.2026 of 4th Respondent Inspector Police, Eluru I Town P.S., without there being prima facie case of nature of business transaction, even without allegations of transfer of alleged cheating amount to the account of petitioner and even without following principle of Lien, Debit freezing entire amount in the

account as illegal, arbitrary, unconstitutional, against to principles of natural justice and violative of Articles 14, 19, and 21 of the Constitution of India besides contrary to Section 106 of BNSS, 2023 consequently direct the 5th respondent HDFC Bank to unfreeze the petitioner's current account no.50200067703811 by set aside the impugned notice dt.09.01.2026 of 4th Respondent Inspector Police, Eluru I Town P.S.,

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent no.5 HDFC bank, Begum Bazar Branch to un freeze Current Bank account no.50200067703811 of petitioner without reference to impugned notice dt.09.01.2026 issued by the 4th respondent Inspector of Police, Eluru I Town P.S., being entire business transition(s) of petitioner stalled since January, 2026 without there being any fault on the petitioner.

Counsel for the Petitioner: SRI N.N SOMENDRA REDDY

Counsel for the Respondent No.1: GP FOR HOME

**Counsel for the Respondent Nos.2 to 4: SRI B.RAJESHWAR REDDY,
GP FOR ANDHRA PRADESH**

Counsel for the Respondent No.5: - - -

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND**

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 7313 of 2026

DATED : 11.03.2026

Between:

Chirag Agarwal

... Petitioner

AND

The State of Telangana, rep., by its Principal Secretary,
Home Department, Dr. B.R. Ambedkar Secretariat,
Hyderabad and 4 others.

... Respondents

ORDER:

Mr. N.N. Somendra Reddy, learned counsel for the petitioner.

Mr. B. Rajeshwar Reddy, learned Government Pleader for the State of
Andhra Pradesh appears for respondent Nos.2 to 4.

2. The current account of the petitioner in respondent No.5 HDFC Bank has been frozen by respondent No.4- Inspector of Police, Eluru I Town Police Station, Eluru District in connection with Crime No.217 of 2025 by exercise of powers under Sections 94 and 106 of the Bharatiya Nagarik Suraksha Sanhita, 2023. The petitioner being aggrieved has preferred this writ petition.

3. Upon hearing the learned counsel for the petitioner and also the learned Government Pleader representing the State of Andhra Pradesh it becomes apparent that the genesis of the freezing of the bank account of the petitioner is on the basis of a criminal case registered in the State of Andhra Pradesh and amenable to the competent Court of criminal jurisdiction in Eluru district in Andhra Pradesh. Therefore, simply on account of the fact that the bank account falls in Hyderabad within the territory of Telangana, the writ petition is not liable to be entertained when the jurisdictional Court is situate in the State of Andhra Pradesh and the Court exercising the supervisory jurisdiction is also in Andhra Pradesh. Therefore, we are not inclined to entertain the writ petition. Petitioner may have the liberty to approach the competent Court for relief.

4. Accordingly, the writ petition is disposed of. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

//TRUE COPY//

SD/-A. JAYASREE
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary, Home Department, Dr. B.R. Ambedkar Secretariat, Hyderabad, State of Telangana.
2. The Principal Secretary, Home Department, A.P. State Secretariat, Velagapudi, Amaravathi, State of Andhra Pradesh.
3. The Superintendent of Police, Eluru District, Eluru, Andhra Pradesh
4. The Station House office/Inspector of Police, Eluru I town Police Station Eluru, Eluru District, A.P.
5. The Branch Manager, HDFC Bank, Begum Bazar Branch Hyderabad
6. One CC to SRI N.N. SOMENDRA REDDY, Advocate [OPUC]

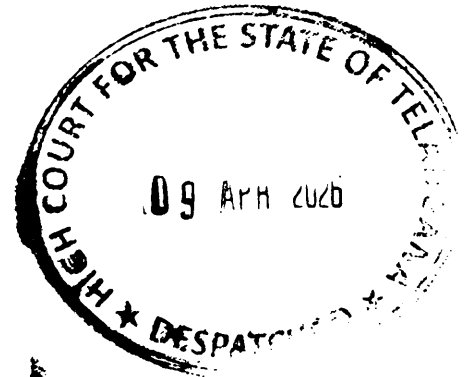
7. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad . [OUT]
8. Two CCs to GP FOR ANDHRA PRADESH, High Court for the State of Telangana at Hyderabad . [OUT]
9. Two CD Copies

PMK

BS *KS*

HIGH COURT

DATED:11/03/2026



ORDER

WP.No.7313 of 2026

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

13 copies
14
11/4/26